### Statement

Name of dispensaries	No. of	physicians	No. of patients seen during the
and the state of the state of			peried 1-8-82 to 1-8-83.
Dev Nagar		2	46195
Gole Market	•	3	40972
North Avenue	•	4	37244
Kidwai Nagar	• • •	4	68905
R.K. Puram		3	96270
UNITS	A STATE OF THE STA		
Delhi cantt.		R	38719
Hari Nagar		. Q	46616
Jung Pura		Q CAL	37401
Kingsway Camp	• • •	2	45619
Laxmi Nagar		Q	<b>422</b> 18
M.B. Road		2	38964
Gurgaon		ı	20764
Ayurvedic Hospital Lodhi Road	•	5	49500

#### Theft in Simaluguri-Muranhat tion of N. F. Railway

3079. SHRI **JAGANNATHRAO** Will the Minister of RAIL-JOSHI: WAYS be pleased to state:

- (a) whether Government are aware of the theft of thousands of tonnes organised of coal every year in an manner in the Simaluguri-Muranhat section of North Frontier Railway:
- (b) whether the Railways are earning negligible passenger revenue due to heavy unchecked ticketless travel in this section; and
- (c) if so, what steps Government propose to take to prevent the same?

THE MINISTER OF RAILWAYS A B. A. GHANI KHAN (SHRI (a) and (b) No. CHAUDHURI):

(c) Does not arise.

## Andhra Pradesh and Karnataka Express

3080. SHRI G. SWAMY NAIK: Will the Minister of RAILWAYS pleased to state:

- (a) whether it is a fact that Andhra Pradesh Express is running between Secunderabad and New Delhi four days in a week and Karnataka Express between Bangalore and Delhi twice a week:
- (b) whether it is also a fact that the passengers travelling on the Karnataka Express are less in number as compared to the capacity of the train;
- (c) whether there is any proposal to run a regular train on these routes instead of these two trains;
- (d) if so, by when the proposal is likely to be implemented?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Yes.

(b) Yes, during lean periods.

- (c) Yes, such a proposal has been examined but not found feasible for want of adequate line capacity on section enroute.
  - (d) Does not arise.

# Action against manufacturers of Spurious Drugs

### 3081 SHRI J. P. GOYAL: SHRI RAMCHANDRA BHARADWAJ.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply to Unstarred Question 529 given in the Rajya Sabha on the 14th July, 1982 and state:

- (a) whether any action has been taken against any of the 857 drug manufacturing companies in the country which have been found producing sub-standard medicines; and
- (b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI): (a) and (b) Under the provisions of the Drugs and Cosmetics Act and Rules made under, control over the manufacture and sale of drugs is exercised by the State Drugs Control Authorities and action against drug manufacturers whose products are found to be of sub-standard quality is taken by the State Drugs Control Authorities. respect of samples of 857 manufacturers, action would have been taken by the State Drugs Control Authorities. Whenever reports on the drug declared as not of standard quality are received by the State Drugs Control Authorities, immediate action to withdrew the subject batch from the market is taken to the extent possible. The records kept by the manufacturers are also inspected to see whether the drug has been tested according to prescribed standards prior to its release. If deficiencies are found during these inspections, action to suspend or cancel the lincence

partly for a particular product or for the total manufacturing activity is taken depending upon the nature of the defects deficiencies noticed and also the failure to comply with the prescribed manufacturing conditions of drugs. In cases where the products of a manufacturer are repeatedly found to be of sub-standard quality or where the sub-standard drug is due to delibrate negligence on the part of the manufacturer, penal action as provide under the Drugs and Cosmetics Act is also resorted to.

## Common Entrance Examination for Admission for Medical Colleges

### 3082. SHRI RAMCHANDRA BHARADWAJ: SHRI J. P. GOYAL.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Special Committee appointed by the Health Ministry has recommended a common entrance examination for admission to medical colleges throughout the country;
- (b) if so, what other recommendations have been made by the special Committee; and
- (c) what action Government are taking on the recommendations made by the Special Committee?

THE DEPUTY MINISTER IN THE OF MINISTRY HEALTH FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI) (a) to (c) The Medical Government had set up a Education Review Committee in September, 1981 to review and to make recommendations for reforms in the present medical education system in the country. The Committee has submitted its report to the Government. The Government have appointed an Empowered Committee to go into the recommendations of the Review Committee.